

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 643/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President


SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: IFCI Factors Ltd. Vs. Prognosys E Services Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 433,434(1)(a)&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Shruya Mehta	Advocate	Petitioner	
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Learned counsel for the petitioner undertakes to file compliance affidavit

within one week in terms of the Rule 7 (2) of Insolvency & Bankruptcy

(Adjudicating Authority) Rules, 2016 and send advance copy to the Respondent.

The Registrar shall certify that the paperbook is complete for hearing of the

Bench.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

24.4.2017

Vineet